CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



O.A. 350/00550/2019

Date of order: 06.06.2019

Present

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Puspa Rani Chatterjee, widow of late S. K. Chatterjee, Vill and Post- Chowkibera, District-Purulia, Pin- 723215.

.....Applicant.

-versus-

- To the General Manager, South Eastern Railway, 11, Garden Reach Road, S. E. Railway, North Colony, Rail Colony, Garden Reach, Kolkata- 700043.
- 2. Divisional Railway Manager, South Eastern Railway, Adra Division, Purulia, Pin- 723121.
- The Senior Divisional Finance Manager, through Senior Divisional Personal Officer, South Eastern Railway, Adra, District-Purulia, Pin- 723121.

......Respondents.

For the Applicant

Mr. K. Ghosh, Counsel

For the Respondents

Mr. R. K. Sharma, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Both learned counsel are present and are heard.

2. The instant Original Application has been filed by the applicants seeking the following relief:-

"8.(i) To issue direction upon the respondents and their men and agents name to include the Debasis Chatterjee @ Debasis Chattaraj in Exgratia P.P.O of applicant as dependent disable son of the incumbent.

- (ii) To issue further direction upon the respondent and their men and agents to issue order for disbursement ex-gratia pension to the disable dependent son of the applicant after her demise in accordance with law.
- (iii) To pass any other order/orders as the Hon'ble Tribunal may deem fit and proper."
- 3. Heard Ld. Counsel for both sides and examined records. The matter is taken up at the admission stage.
- 4. The case of the applicant, in brief, as submitted by her Ld. Counsel, is that the applicant's husband, an Ex-employee of the Respondent authorities, had passed away on 26.02.1982 after his superannuation. His widow, who is the applicant, started receiving ex-gratia pension with effect from 01.01.1986. The applicant thereafter had requested the respondent authorities to include the name of her younger son for ex-gratia pension as he suffered from 90% disability of eyesight vide her representation issued on 06.03.2019 addressed to the Respondent No. 3 to which no response has been received from the respondent authorities.
- Ld. Counsel for the applicant seeks liberty to prefer another comprehensive representation with supporting documents and also submits that the applicant would be fairly satisfied if such representation is directed to be considered in a time bound manner.
- 5. Ld. Counsel for the respondents does not object to consideration of such representation in accordance with law.

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6. The applicant is hence accorded liberty to prefer a comprehensive representation with rules and judgments, if any, in support of her claim, to the competent respondent authority within a period of 3 weeks from the date of receipt of a copy of this order.

Once so received, the competent respondent authority shall decide on the same in accordance with law and convey his decision in a form of a reasoned and speaking order to the applicant immediately thereafter. The entire exercise should be completed within a period of 8 weeks from the date of receipt of such representation from the applicant.

- 7. It is made clear that I have not entered into the merits of the matter and the respondents are at liberty to examine the claim in accordance with law.
- 8. With these directions, the O.A. is disposed of Parties will bear their own costs.

(Dr. Nandita Chatterjee)
Administrative Member

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